

Individuals holding multiple DINs

152. DR. CHANDAN MITRA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether a large number of individual are holding multiple Director Identification Numbers (DINs) in the country;

(b) if so, the details of such persons;

(c) the action taken by Government against such persons for violating the provisions of Companies Act; and

(d) the preventive steps taken by Government to avoid such violations in future?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) As per MCA database, there are 7135 individuals holding multiple Director Identification Numbers (DINs) dating back to the period prior to June, 2011 when validation of application for DIN with the Income Tax PAN data was made compulsory.

While a few defaulters have already submitted applications for compounding of the defaults, directions have been issued for verification of all cases of the same individual holding more than one DIN.

No fresh case relating to the period after June, 2011 has come to light.

Rules regarding CSR

153. SHRI AMBETH RAJAN: Will the minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has finalized the rules pertaining to Corporate Social Responsibility (CSR) after holding discussion with various stake holders like CII, FICCI, etc.;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Companies (Corporate Social Responsibility) Rules, 2014 were finalised in consultation with various stakeholders including CII and FICCI and notified on 27.04.2014. A copy of the Gazette notification has been placed in the public domain in the Ministry's website (<http://www.mca.gov.in>)